

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 11/11 November, 2020

S. O. 344 Whereas, on 15-5-2020 Police Budgam received reliable information about the presence of terrorists in village Arizal Khansahib in the house of Gh. Nabi Wani S/O Khaliq Wani R/O Wani Mohalla Arizal; and

2. Whereas, cordon and search operation was launched and during search one accused identified as Zahoor Ahmad Wani S/O Gh. Nabi Wani (house owner) R/O Arizal was arrested and during his personal search one Pistol with four Pistol Rounds was recovered from his possession; and

3. Whereas, a case FIR NO. 86/2020 U/S 18,20,23,38,39 ULA (P) Act, 1967, was registered in Police Station Khansahib and investigation of the case was taken up; and

4. Whereas, during investigation the site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances were recorded under the relevant provisions of law; and

5. Whereas, during the investigation the accused Zahoor Ahmad Wani disclosed that he alongwith his other associates namely (1) Mohd Younis Mir S/O Gh. Nabi Mir R/O Rawalpura, (2) Mohd

Aslam Sheikh S/O Ab. Salam R/O Yarikhah, (3) Parvaiz Ahmad Sheikh S/O Ab. Salam R/O Yarikhah, (4) Ab. Rehman Lone S/O Ab. Ahad R/O Chill Brass Khansahib have been in close contact with terrorists of LeT outfit namely Mohammad Yousuf Dar @ Yousuf Kantroo and Abrar Nadeem Bhat active in the area. Subsequently the accused other than the two active terrorists were arrested in the case; and

6. Whereas, the accused disclosed that the terrorists identified had provided him one Pistol and two hand grenades to his associates namely Parvaiz Ahmad Sheikh and Mohd Younis Mir for carrying out the terrorist activities in the area and to instigate the youth to join the LeT outfit. Consequent to his disclosure two hand grenades were recovered from the accused persons; and

7. Whereas, the accused further disclosed that he alongwith his associates were providing logistic support in respect of transportation to the above named active terrorists of LeT outfit in the area and also disclosed that he alongwith his associates had made a hideout for these terrorists in his personal land situated in the said village; and

8. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

S.No.	Name of the Accused	Offence
1.	Zahoor Ahmad Wani S/O Ghulam Nabi Wani R/O Arizal Khansahib	18,23,38,39 ULA(P) Act
2.	Mohammad Younis Mir S/O Ghulam Nabi Mir R/O Rawalpora A/P Chack Marg	
3.	Parvaz Ahmad Sheikh S/O Abdul Salam Sheikh R/O Yarikhah	
4.	Mohammad Aslam Sheikh S/O Abdul Salam Sheikh R/O Yarikhah	18,38,39 ULA(P) Act
5.	Abdul Rehman Lone S/O Abdul Ahad Lone R/O Chill Brass Khansahib	
6.	Mohammad Yousuf Dar @ Yousuf Kantroo S/O Abdul Gani Dar R/O Check Kawoosa Magam Budgam	18,20,23 ULA(P) Act
7.	Abrar Nadeem Bhat S/O Mohammad Ramzan Bhat R/O Eidgah Mohalla Narbal Budgam	

9. Whereas, the accused LeT terrorists namely Mohd Yousuf Dar and Abrar Nadeem Bhat have absconded, therefore proceedings U/S 299 Cr.PC have been initiated against them; and

10. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

11. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA (P) Act 1967 the Government hereby accord sanction for launching prosecution against the above accused persons for the commission of offences punishable under sections 18,20,23,38,39 of Unlawful Activities (Prevention) Act, 1967, in the case FIR No. 86/2020 of Police Station Khansahib.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department.

No. Home/Pros/ 158/S /2020

Dated: // .11.2020.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to the Govt.
Home Department